

(S)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.24 OF 2007

ALLAHABAD THIS THE 13TH DAY OF AUGUST 2007.

Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. K.S. Menon, A.M.

R.L. Srivastva, Son of Late Darbari Lal R/o 47/4, Abubakarpur, Post Office Dhomanganj, Allahabad.

.....Applicant

(By Advocate: Shri R.K. Singh)

Versus.

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. The Chief of Air Staff, Air Head Quarter (Vayu Bhawan), New Delhi-II.
3. Commanding Officer, Air Force Station, H.Q.C.A.C (U), Allahabad.
4. Controller of Defence Accounts, Air Force, Dehradoon.
5. Air Officer Commanding, Air Force Central Account, Subroto Park, New Delhi.
6. C.D.A (Pension), Allahabad.

.....Respondents

(By Advocate: Shri S. Singh)

O R D E R

By Justice Khem Karan, V.C.

The applicant is working as Telephone Operator, under Commanding Officer, Air Force Station, H.Q.C.A.C (U), Allahabad. He has prayed that the respondents be directed to grant pay, allowances and promotion benefits to the applicant at par with Telephone Operators, working in Telephone Department taking into consideration referred to in letter dated 08.11.2005 (Annexure A-6). He alleges that Telephone Operators of the Department of Telegraph and Telephone Operators working in Army, have already been given certain benefits on the basis of judgment dated 14.2.2002 of this Bench in O.A. No.1277/94 but the matter relating to the applicant belonging to Air Force is being kept under consideration, inspite of several representations having been given to the Authorities concerned. One of such representation is dated 02.10.2005 (Annexure 5).

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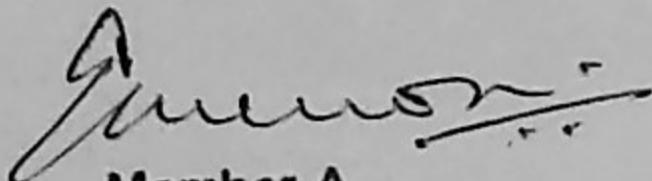
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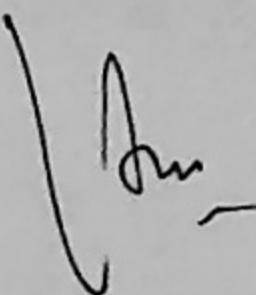
2. Shri R.K. Singh, learned counsel for the applicant has contended as per communication dated 5.07.2006 (Annexure A-11) and communication dated 14.08.2006 (Annexure A-12), the department has sent the matter to the Ministry of Defence for necessary consideration and orders and ^{the} result is awaited. We think that there ~~was~~ no point in keeping this O.A. pending here and it would be sufficient if respondents No.1 and 2 are asked to take an early decision in the matter so raised by the applicant through his representation dated 02.10.2005.

3. Accordingly, the O.A. is finally disposed of with a direction to the respondents NO. 1 and 2 to take ~~an~~ early decision in the matter, so raised by the applicant through his representation dated 02.10.2005 (Annexure 5). ^{shall} ~~say~~
 be done within ³¹ within a period of six months, from the date of receipt of copy of this order together with copy of the O.A., is to be received by them.

No order as to costs.



Member-A



Vice-Chairman.

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